

HIGH COURT OF ANDHRA PRADESH:: AMARAVATI

ROC. No. 238/SO/2023

Dated: 21.04.2023

CIRCULAR NO. 4/2023

Sub: High Court of Andhra Pradesh – Judgment dated 13.04.2023 passed in Criminal Appeal No(s). 1890 of 2014 by the Hon'ble Supreme Court of India – Certain directions issued regarding numbering of paragraphs in all orders and Judgments in seriatim -- Reg.

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The Hon'ble Supreme Court of India in its Judgment dated 13.04.2023 in Criminal Appeal No(s). 1890 of 2014 while allowing the Criminal Appeal observed as under:

53. *The Impugned Judgment annexed in the paperbook is a certified copy obtained from the High Court. However, it is not numbered paragraph-wise.*

54. *In Shakuntala Shukla v. State of Uttar Pradesh, 2021 SCC online SC 672, this Court had the occasion to observe:*

"35. A Judgment should be coherent, systematic and logically organised"

55. *Likewise, in State Bank of India v. Ajay Kumar Sood, 2022 SCC online SC 1067, this Court opined:*

"21. It is also useful for all judgments to carry paragraph numbers as it allows for ease of reference and enhances the structure, improving the readability and accessibility of the judgments. A Table of Contents in a longer version assists access to the reader."

(emphasis supplied)

56. *It is desirable that all Courts and Tribunals, as a matter of practice, number paragraphs in all Orders and Judgments in seriatim, factoring in the judgments afore-extracted.*

In view of the above directions given by the Hon'ble Supreme Court, all the Judicial Officers of the District Judiciary and Presiding Officers of Labour Courts/Tribunals are hereby directed to follow a uniform format for Judgements and Orders, including paragraphing.

Therefore, all the Judicial Officers of the District Judiciary and Presiding Officers of Labour Courts/Tribunals are hereby directed to follow a uniform format as per Rules 65 to 71 of Criminal Rules of Practice and Circular Orders and Rule 143 of Civil Rules of Practice and Circular Orders while preparing Judgments on criminal side and civil side respectively and comply the observations/directions of the Hon'ble Supreme Court mentioned in the above Judgment in its true spirit and letter.

In this regard strict instructions be issued to the stenographers and staff members concerned to follow the above directions scrupulously.

Any deviation in this regard will be viewed seriously.

The receipt of the circular shall be acknowledged.


21/04/2023.
REGISTRAR GENERAL

To

1. All the Registrars, High Court of Andhra Pradesh.
2. The Director, A.P. Judicial Academy, Mangalagiri.
3. The Director, A.P. High Court Mediation & Arbitration Centre, High Court Building, Amaravati.
4. The Member Secretary, A.P. State Legal Services Authority, High Court Building, Amaravati.
5. The Secretary, A.P High Court Legal Service Committee, High Court Building, Amaravati.
6. All the Unit Heads in the State of Andhra Pradesh, with a request to communicate the circular instructions to all the Judicial Officers working in their unit and to Presiding Officers of Labour Courts/Tribunals in the District working under the control of the High Court).
7. The Registrar (IT)-cum-Central Project Coordinator, High Court of Andhra Pradesh [with a request to instruct the concerned to place the same in High Court's website]